

Statement II

Statement showing Release Under Accelerated Rural Water Supply Programme (ARWSP)

(Rs. in Crores)

State/UT	(1992-93)	(1993-94)	(1994-95)
Andhra Pradesh	25.470	46.240	46.440
Arunachal Pradesh	4.620	7.460	8.420
Assam	13.700	13.700	19.492
Bihar	18.474	48.560	28.045
Goa	0.550	1.340	1.290
Gujarat	16.330	29.560	30.390
Haryana	8.328	18.130	20.398
Himachal Pradesh	6.420	10.330	9.585
Jammu & Kashmir	19.000	18.888	36.390
Karnataka	23.420	37.120	44.077
Kerala	11.910	21.270	21.720
Madhya Pradesh	27.021	48.000	58.335
Maharashtra	24.237	54.880	61.820
Manipur	3.080	3.080	3.090
Meghalaya	4.200	4.200	5.328
Mizoram	1.290	2.100	2.464
Nagaland	2.281	3.890	0.000
Orissa	13.350	23.600	24.832
Punjab	4.240	8.880	8.750
Rajasthan	41.830	71.290	82.310
Sikkim	3.677	3.720	4.650
Tamil Nadu	20.190	34.700	42.356
Tripura	3.040	3.500	8.990
Uttar Pradesh	47.240	76.472	86.160
West Bengal	18.240	29.520	28.245
A & N Island	0.000	0.000	0.000
Chandigarh	0.000	0.000	0.000
D & N Haveli	0.000	0.300	0.250
Delhi	0.072	0.197	0.000
Lakshadweep	0.000	0.400	0.000
Pondicherry	0.130	0.260	0.130
Daman & Diu	0.220	0.965	0.000
TOTAL:	362.560	622.732	675.957

Notice to Drug Units

526. SHRI H. HANUMANTHAPPA:
SHRI RAJNI RANJAN SAHU:
SHRI GOVINDRAM MIRI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether his attention has been drawn to the news-items in the "Times of India" on 6th February, 1996 captioned "Drug Units get Rs. 500 crores notices";

(b) the names of companies to whom notices under Drug Prices Equalisation Account has been issued and the amount worked out against each; and

(c) the total amount recovered by Government during the year 1995 alongwith total amount due from Drug Companies upto 31st January, 1996?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV): (a) Yes, Sir. The Government has seen the news item in the "Times of India" (Business Times Section) dated 6th February, 1996 captioned "Ministry slaps over 150 notices on drug companies"

(b) The recent notices issued by the Government are not recovery notices but these are notices wherein the concerned drug companies have been asked to furnish details relevant for the purpose of computation of their DPEA liability, if any.

(c) The entire question of the quantum of liabilities against the drug companies is being reviewed by a Three Member Committee headed by a retired High Court Judge.

Mini Steel Plants

527. SHRI RAJ NATH SINGH:
SHRI RAMJI LAL:
SHRIMATI MALTI SHARMA:

Will the Minister of STEEL be pleased to state:

(a) the number of mini steel plants established in the country during the past three years;

(b) the number of steel plants to be established during the year 1996-97; and

(c) the criterion adopted by Government for establishing these plants?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI